DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.19/81 SCHEDULED ON 29.12.2015

Please Note

(i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

(ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

(iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 19/81 dated 29.12.2015 of Norms Committee-II for the year 2015-16 was held on 29.12.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri O.P. Sharma, Jt. Industrial Adviser	C&PC
4.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
5.	Shri Pradyumna Sahu, FTDO	DGFT

1	**Case No.:8/10/81-ALC2/2015**	Party Name:FAIZ & CO.	Meet No/Date:19/81-ALC2/2015	**Status:Deferred**

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विदेश व्यापार विकास अधिकारी
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			29.12.2015	
	HQ File :01/81/050/00229/AM16/	RLA File :03/85/040/00180/AM08/	Lic.No/Date:0310441542 31.08.2007	Defer Date:09.02.2016
	Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 09.02.2016.			

2	**Case No.:2/11/81-ALC2/2011**	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:09.02.2016
	Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 09.02.2016.			

3	**Case No.:8/17/81-ALC2/2012**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

4	**Case No.:8/10/81-ALC2/2014**	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date:09.02.2016
	Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 09.02.2016.			

5	**Case No.:2/22/81-ALC2/2013**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:09.02.2016
	Decision : NC noted that MSME Deficiency letter was issued to the company on 26.10.2015			

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followed by reminder on 30.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 09.02.2016.

6	**Case No.:10/4/81-ALC2/2014**	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date:09.02.2016

Decision : NC noted that MSME Deficiency letter was issued to the company on 26.10.2015 followed by reminder on 30.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 09.02.2016.

7	**Case No.:57/10/81-ALC2/2014**	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to Mines. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

8	**Case No.:32/10/81-ALC2/2014**	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date:09.02.2016

Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 09.02.2016.

9	**Case No.:30/10/81-ALC2/2014**	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00287/AM15/	RLA File :05/23/040/00159/AM15/	Lic.No/Date:0510389858 22.07.2014	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to C&PC. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

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10	**Case No.:25/13/81-ALC2/2014**	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to MNRE. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

11	**Case No.:10/13/81-ALC2/2014**	Party Name:HAVELLS INDIA LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00426/AM15/	RLA File :05/23/040/00284/AM15/	Lic.No/Date:0510391348 25.09.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/11 dated 29.12.2015 as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs)	Sl. No.	Net Export Weight (Kgs)
1	2251	13	1800	25	1032	37	2294
2	3024	14	5232	26	632	38	2175
3	2579	15	2023	27	376	39	2921
4	7792	16	14285	28	252	40	2032
5	12236	17	2238	29	304	41	194
6	20716	18	1694	30	385	42	219
7	30553	19	5397	31	1136	43	226
8	3018	20	5004	32	485	44	1496
9	20585	21	1385	33	3520	45	802
10	306	22	4398	34	534	46	3159
11	1380	23	10443	35	2198	47	536
12	469	24	18055	36	358	48	558

1. Quantity of import item at Sl. No. 1 viz. Copper Rod/copper Wire Rod (EC Grade) may be allowed as 109583 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 48.
2. Quantity of import item at Sl. No.2 viz. XLPE Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 48.
3. Word "Resin" may be suffixed with the description of import item at Sl. No. 3 and quantity of import item No. 3 viz. PVC Resin may be allowed as 1.05 Kgs./Kg.

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content in the export products at Sl. No. 1 to 48.

4. Quantity of import item No. 4 viz. Plasticizer(DOP) may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 48.

Quantity of import item No. 5 viz. Antimony Trioxide may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 48.

RA may take suitable consequential action accordingly.

12	**Case No.:7/16/81-ALC2/2014**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00532/AM15/	RLA File :07/24/040/00259/AM15/	Lic.No/Date:0710106893 28.10.2014	Defer Date:09.02.2016

Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 09.02.2016.

13	**Case No.:10/19/81-ALC2/2015**	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00368/AM16/	RLA File :03/94/040/00726/AM15/	Lic.No/Date:0310790736 03.11.2014	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/13 dated 29.12.2015 as under:

Taking clue from SION at S.No.C-1422, quantities of import items may be allowed as under:

1. Quantity of import item at Sl.No.1 may be allowed as 95826 Kgs. as 1.01 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 688 Kgs..
3. Quantity of import item at Sl. No. 3 may be allowed as 393 Kgs.
4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports.

RA may take suitable consequential action accordingly.

14	**Case No.:21/1/81-ALC2/2015**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date:0310792364 24.12.2014	Defer Date:09.02.2016

Decision : NC observed that the reply of the company is available with DHI. NC felt that, based on the reply of the company, the DHI may furnish their comments.

The case stands deferred to 09.02.2016.

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15	**Case No.:8/19/81-ALC2/2015**	Party Name:JMW INDIA (P) LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00366/AM16/	RLA File :05/23/040/00466/AM15/	Lic.No/Date:0510392706 07.01.2015	

Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/15 dated 29.12.2015 as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 183600 Kgs., as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-1184.

2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 51500 Kgs., as 1.03 Kgs./Kg. content in the export item at Sl. No. 2 taking clue from SIONs C-1184 and C-1189.

RA may take suitable consequential action accordingly.

16	**Case No.:17/1/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00017/AM16/	RLA File :09/24/040/00515/AM15/	Lic.No/Date:0910061535 16.01.2015	Defer Date:09.02.2016

Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 09.02.2016.

17	**Case No.:23/1/81-ALC2/2015**	Party Name:AMARTARA PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date:09.02.2016

Decision : NC observed that the comments furnished by C&PC was referred back to them for re-examination. NC noted that C&PC has not returned the revised comments. NC decided to wait for the revised comments of C&PC.

The case stands deferred to 09.02.2016.

18	**Case No.:16/1/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	Defer Date:09.02.2016

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	Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(65)/2015-TSW(B) dated 02.12.2015 (copy enclosed). The case stands deferred to 09.02.2016.

19	**Case No.:12/1/81-ALC2/2015**	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00012/AM16/	RLA File :05/23/040/00505/AM15/	Lic.No/Date:0510393095 05.02.2015	Defer Date:09.02.2016
	Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 09.02.2016.			

20	**Case No.:6/1/81-ALC2/2015**	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DeitY. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

21	**Case No.:3/1/81-ALC2/2015**	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00003/AM16/	RLA File :07/24/040/00309/AM15/	Lic.No/Date:0710107605 12.02.2015	Defer Date:09.02.2016
	Decision :NC observed that the company vide email dated 28.12.2015 has requested for 7days time to furnish reply. NC decided to allow time as requested by the company and deferred the case till next meeting. The case stands deferred to 09.02.2016.			

22	**Case No.:15/1/81-ALC2/2015**	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Closed**
	HQ File :01/81/050/00015/AM16/	RLA File :10/24/040/00097/AM15/	Lic.No/Date:1010059021 13.02.2015	
	Decision : DeitY vide letter No.17(16)/2015-IPHW dated 16.11.2015 have stated that the company have surrendered the subject AA in the office of Jt.DGFT, Cochin. NC decided to close the case.			

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	The case stands deferred to 09.02.2016.

23	**Case No.:54/1/81-ALC2/2015**	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00054/AM16/	RLA File :07/24/040/00392/AM15/	Lic.No/Date:0710107626 18.02.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to C&PC. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

24	**Case No.:2/1/81-ALC2/2015**	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MNRE. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

25	**Case No.:21/16/81-ALC2/2015**	Party Name:GRAVITA INDIA LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00296/AM16/	RLA File :13/24/040/00003/AM16/	Lic.No/Date:1310047857 06.05.2015	Defer Date:09.02.2016
	Decision : NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. 30(171)/15-ME dated 17.11.2015 (copy enclosed). The case stands deferred to 09.02.2016.			

26	**Case No.:5/10/81-ALC2/2015**	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00226/AM16/	RLA File :03/95/040/01090/AM15/	Lic.No/Date:0310795885 13.05.2015	Defer Date:09.02.2016
	Decision : NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 09.02.2016.			

27	**Case No.:31/13/81-ALC2/2015**	Party Name:FLASH FORGE PVT LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**

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	HQ File :01/81/050/00264/AM16/	RLA File :03/94/040/00145/AM16/	Lic.No/Date:0310796351 01.06.2015	Defer Date:09.02.2016

Decision : NC noted that MSME Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 09.02.2016.

	Case No.:6/10/81-ALC2/2015	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
28	HQ File :01/81/050/00227/AM16/	RLA File :03/94/040/00152/AM16/	Lic.No/Date:0310796420 04.06.2015	Defer Date:09.02.2016

Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.09.2015 followed by reminder on 26.10.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 09.02.2016.

	Case No.:23/16/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
29	HQ File :01/81/050/00298/AM16/	RLA File :13/24/040/00008/AM16/	Lic.No/Date:1310047885 08.06.2015	Defer Date:09.02.2016

Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 09.02.2016.

	Case No.:20/16/81-ALC2/2015	Party Name:VILAS TRANSCORE LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
30	HQ File :01/81/050/00295/AM16/	RLA File :34/24/040/00033/AM16/	Lic.No/Date:3410041286 10.06.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(15)/2015-TW dated 16.11.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

	Case No.:12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
31	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to MNRE. NC decided to wait for

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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

their comments.

The case stands deferred to 09.02.2016.

	Case No.:27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date:09.02.2016
32	**Decision :** NC noted that C&PC Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:20/13/81-ALC2/2015	Party Name:SURAJ LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00253/AM16/	RLA File :08/24/040/00098/AM16/	Lic.No/Date:0810135589 01.07.2015	Defer Date:09.02.2016
33	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:9/13/81-ALC2/2015	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date:0210205966 09.07.2015	Defer Date:09.02.2016
34	**Decision :**NC observed that the company vide email dated 23.12.2015 have requested for 21 days time to furnish reply. NC decided to allow them 21 days time. The case stands deferred to 09.02.2016.			

	Case No.:22/16/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00297/AM16/	RLA File :34/24/040/00110/AM16/	Lic.No/Date:3410041368 10.07.2015	Defer Date:09.02.2016
35	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.			

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विदेश व्यापार विकास अधिकारी
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वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	The case stands deferred to 09.02.2016.

	Case No.:10/13/81-ALC2/2015	Party Name:MANGAL STEEL ENTERPRISES LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00243/AM16/	RLA File :02/24/040/00034/AM16/	Lic.No/Date:0210206007 21.07.2015	Defer Date:09.02.2016
36	**Decision :** NC noted that DIPP Deficiency letter was issued to the company on 27.10.2015 followed by reminder on 30.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 09.02.2016.			

	Case No.:28/13/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00261/AM16/	RLA File :03/94/040/00278/AM16/	Lic.No/Date:0310797468 21.07.2015	Defer Date:09.02.2016
37	**Decision :** NC noted that DHI Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:25/13/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00258/AM16/	RLA File :03/95/040/00309/AM16/	Lic.No/Date:0310797570 23.07.2015	Defer Date:09.02.2016
38	**Decision :** NC decided to send a letter to firm to submit following information as per comments of the DIPP representative present in the meeting: Information in respect of S.No. 3, 4, 11 & 11A of Standard Deficiency Letter. The case stands deferred to 09.02.2016.			

	Case No.:30/13/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
39	HQ File :01/81/050/00263/AM16/	RLA File :03/95/040/00310/AM16/	Lic.No/Date:0310797567 23.07.2015	Defer Date:09.02.2016
	Decision : NC decided to send a letter to firm to submit following information as per comments of the DIPP representative present in the meeting:			

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	Information in respect of S.No. 3, 4, 11 & 11A of Standard Deficiency Letter. The case stands deferred to 09.02.2016.

40	**Case No.:29/13/81-ALC2/2015**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00262/AM16/	RLA File :03/94/040/00134/AM16/	Lic.No/Date:0310797631 24.07.2015	Defer Date:09.02.2016
	Decision : NC noted that DHI Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

41	**Case No.:11/13/81-ALC2/2015**	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00244/AM16/	RLA File :02/24/040/00054/AM16/	Lic.No/Date:0210206015 27.07.2015	Defer Date:09.02.2016
	Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 09.02.2016.			

42	**Case No.:17/13/81-ALC2/2015**	Party Name:FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00250/AM16/	RLA File :05/23/040/00169/AM16/	Lic.No/Date:0510395085 27.07.2015	Defer Date:09.02.2016
	Decision : NC noted that MSME Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

43	**Case No.:21/13/81-ALC2/2015**	Party Name:SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00254/AM16/	RLA File :03/95/040/00308/AM16/	Lic.No/Date:0310797680 27.07.2015	Defer Date:09.02.2016
	Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 09.02.2016.			

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	Case No.:32/13/81-ALC2/2015	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00265/AM16/	RLA File :03/94/040/00316/AM16/	Lic.No/Date:0310797682 27.07.2015	Defer Date:09.02.2016
44	**Decision :** NC noted that MoS Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:16/16/81-ALC2/2015	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00291/AM16/	RLA File :22/24/040/00025/AM16/	Lic.No/Date:2210015272 28.07.2015	Defer Date:09.02.2016
45	**Decision :** NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(213)/2015/TSW(B)/392 dated 17.12.2015 (copy enclosed). The case stands deferred to 09.02.2016.			

	Case No.:31/16/81-ALC2/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00306/AM16/	RLA File :03/95/040/00189/AM16/	Lic.No/Date:0310797880 03.08.2015	
46	**Decision :** NC decided to ratify the norms of above AA on repeat basis as per their Advance Authorization No. 0310791833 dated 09.12.2014, ratified in NC meeting No. 8/81 dated 28.07.2015, as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/46 dated 29.12.2015 as under: 1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight. 2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % . 3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %. 4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports. 5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm. RA may take suitable consequential action accordingly.			

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47	**Case No.:19/16/81-ALC2/2015**	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00294/AM16/	RLA File :05/23/040/00609/AM15/	Lic.No/Date:0510395223 06.08.2015	Defer Date:09.02.2016
	Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 09.02.2016.			

48	**Case No.:2/16/81-ALC2/2015**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00277/AM16/	RLA File :03/95/040/00209/AM16/	Lic.No/Date:0310798012 07.08.2015	Defer Date:09.02.2016
	Decision : NC decided to send a letter to firm to submit information as per written comments of MoS vide U.O. No. 2(2)/2015-TW dated 18.11.2015 (copy enclosed). The case stands deferred to 09.02.2016.			

49	**Case No.:4/16/81-ALC2/2015**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00279/AM16/	RLA File :03/95/040/00048/AM16/	Lic.No/Date:0310798004 07.08.2015	Defer Date:09.02.2016
	Decision : NC decided to send a letter to firm to submit information as per written comments of MoS vide U.O. No. 2(2)/2015-TW dated 18.11.2015 (copy enclosed). The case stands deferred to 09.02.2016.			

50	**Case No.:5/16/81-ALC2/2015**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00280/AM16/	RLA File :03/95/040/00152/AM16/	Lic.No/Date:0310798003 07.08.2015	Defer Date:09.02.2016
	Decision : NC decided to send a letter to firm to submit information as per written comments of MoS vide U.O. No. 2(2)/2015-TW dated 18.11.2015 (copy enclosed). The case stands deferred to 09.02.2016.			

51	**Case No.:7/16/81-ALC2/2015**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:0310798005	Defer

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	:01/81/050/00282/AM16/	:03/95/040/00215/AM16/	07.08.2015	Date:09.02.2016

Decision : NC decided to send a letter to firm to submit information as per written comments of MoS vide U.O. No. 2(2)/2015-TW dated 18.11.2015 (copy enclosed).

The case stands deferred to 09.02.2016.

	Case No.:32/16/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
52	HQ File :01/81/050/00307/AM16/	RLA File :03/95/040/00279/AM16/	Lic.No/Date:0310798074 11.08.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(173)/15-ME dated 17.11.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

	Case No.:17/16/81-ALC2/2015	Party Name:MULTISPHERE POWER SOLUTIONS PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
53	HQ File :01/81/050/00292/AM16/	RLA File :05/24/040/00138/AM16/	Lic.No/Date:0510395316 14.08.2015	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to DeitY. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

	Case No.:18/16/81-ALC2/2015	Party Name:ATC PRECISION COMPONENTS P LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00293/AM16/	RLA File :05/23/040/00209/AM16/	Lic.No/Date:0510395360 19.08.2015	Defer Date:09.02.2016

54 **Decision :** NC noted that DeitY Deficiency letter was issued to the firm on 19.11.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 09.02.2016.

	Case No.:34/16/81-ALC2/2015	Party Name:COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
55	HQ File :01/81/050/00309/AM16/	RLA File :11/24/040/00003/AM16/	Lic.No/Date:1110028157 19.08.2015	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.

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	The case stands deferred to 09.02.2016.

56	**Case No.:11/10/81-ALC2/2015**	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00232/AM16/	RLA File :03/94/040/00398/AM16/	Lic.No/Date:0310798312 20.08.2015	Defer Date:09.02.2016
	Decision : NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

57	**Case No.:3/16/81-ALC2/2015**	Party Name:SEAM INDUSTRIES LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00278/AM16/	RLA File :03/95/040/00319/AM16/	Lic.No/Date:0310798367 21.08.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

58	**Case No.:6/16/81-ALC2/2015**	Party Name:PRESTRESS WIRE INDUSTRIES	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00281/AM16/	RLA File :03/95/040/00346/AM16/	Lic.No/Date:0310798480 26.08.2015	Defer Date:09.02.2016
	Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Mumbai to forward two sets of application at the earliest. The case stands deferred to 09.02.2016.			

59	**Case No.:9/16/81-ALC2/2015**	Party Name:SEAM INDUSTRIES LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00284/AM16/	RLA File :03/95/040/00320/AM16/	Lic.No/Date:0310798495 26.08.2015	Defer Date:09.02.2016
	Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(216)/2015/TSW(B)/399 dated 18.12.2015 (copy enclosed). The case stands deferred to 09.02.2016.			

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	Case No.:29/16/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00304/AM16/	RLA File :03/95/040/00380/AM16/	Lic.No/Date:0310798485 26.08.2015	Defer Date:09.02.2016
60	**Decision :** NC decided to send a letter to firm to submit following information as per comments of the DIPP representative present in the meeting: Information in respect of S.No. 3, 4, 5, 11 & 11A (Export Product wise) of Standard Deficiency Letter. The case stands deferred to 09.02.2016.			

	Case No.:24/16/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00299/AM16/	RLA File :13/24/040/00021/AM16/	Lic.No/Date:1310047959 27.08.2015	Defer Date:09.02.2016
61	**Decision :** NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 09.02.2016.			

	Case No.:27/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00302/AM16/	RLA File :03/95/040/01012/AM15/	Lic.No/Date:0310798508 27.08.2015	Defer Date:09.02.2016
62	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:28/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00303/AM16/	RLA File :03/95/040/00165/AM16/	Lic.No/Date:0310798524 27.08.2015	Defer Date:09.02.2016
63	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

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	Case No.:30/16/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00305/AM16/	RLA File :03/95/040/00379/AM16/	Lic.No/Date:0310798510 27.08.2015	Defer Date:09.02.2016
64	**Decision :** NC decided to send a letter to firm to submit following information as per comments of the DIPP representative present in the meeting: Information in respect of S.No. 3, 4, 5, 11 & 11A (Export Product wise) of Standard Deficiency Letter. The case stands deferred to 09.02.2016.			

	Case No.:43/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00318/AM16/	RLA File :03/95/040/01091/AM15/	Lic.No/Date:0310798514 27.08.2015	Defer Date:09.02.2016
65	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:37/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00312/AM16/	RLA File :03/95/040/00255/AM16/	Lic.No/Date:0310798556 28.08.2015	Defer Date:09.02.2016
66	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:40/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00315/AM16/	RLA File :03/95/040/00388/AM16/	Lic.No/Date:0310798558 28.08.2015	Defer Date:09.02.2016
67	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.			

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	The case stands deferred to 09.02.2016.

	Case No.:41/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00316/AM16/	RLA File :03/95/040/00332/AM16/	Lic.No/Date:0310798549 28.08.2015	Defer Date:09.02.2016
68	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:42/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00317/AM16/	RLA File :03/95/040/00047/AM16/	Lic.No/Date:0310798553 28.08.2015	Defer Date:09.02.2016
69	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:44/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00319/AM16/	RLA File :03/95/040/00177/AM16/	Lic.No/Date:0310798559 28.08.2015	Defer Date:09.02.2016
70	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:45/16/81-ALC2/2015	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00320/AM16/	RLA File :03/95/040/01017/AM15/	Lic.No/Date:0310798561 28.08.2015	Defer Date:09.02.2016
71	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

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72	**Case No.:26/16/81-ALC2/2015**	Party Name:JINDAL SAW LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00301/AM16/	RLA File :05/23/040/00221/AM16/	Lic.No/Date:0510395490 31.08.2015	Defer Date:09.02.2016
	Decision : NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

73	**Case No.:35/16/81-ALC2/2015**	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00310/AM16/	RLA File :03/95/040/00416/AM16/	Lic.No/Date:0310798612 01.09.2015	Defer Date:09.02.2016
	Decision : NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

74	**Case No.:13/16/81-ALC2/2015**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00288/AM16/	RLA File :11/24/040/00002/AM16/	Lic.No/Date:1110028163 02.09.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

75	**Case No.:10/16/81-ALC2/2015**	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00285/AM16/	RLA File :04/24/040/00133/AM16/	Lic.No/Date:0410160991 04.09.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/75 dated 29.12.2015 as under: 1. Words " namely Burnt Lime Silos/Hydrated Lime Silos/ Absorber/ Process Water Tanks/ Product Silos/ Absorber Support Structures/ Fabric Filter Support Structures/ Product Silo Support Structures containing 1157.96 MT of HR Steel Plates, ERW Steel Pipes and Welded Pipes " may be suffixed with the description of export item.			

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2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 1.05 Kgs./Kg. content in export items.
3. Quantities of import items at Sl. No. 2 & 3 put together may be allowed as 23.129 MT.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No.4 & 5 and their quantities may be allowed as 67.499 MT and 44.862 MT respectively as 1.02 Kgs./Kg. content in export items.

RA may take suitable consequential action accordingly.

	Case No.:39/16/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Rejected**
	HQ File :01/81/050/00314/AM16/	RLA File :03/95/040/00418/AM16/	Lic.No/Date:0310798656 04.09.2015	
76	**Decision :**NC observed that the firm has imported Stainless Steel defective pipes both prime, ex-stock and seconds of relevant grade, Grade 316/316L for export of Stainless Steel Perforated Pipes Grade 316/316L. NC felt that import of defective pipes can not be allowed under Advance Authorization Scheme as norms can not be fixed and decided to reject the case with direction to the party to pay customs duty & applicable interest for closure of the case. RA may take suitable consequential action accordingly and report compliance.			

	Case No.:46/16/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00321/AM16/	RLA File :02/24/040/00115/AM16/	Lic.No/Date:0210206118 08.09.2015	Defer Date:09.02.2016
77	**Decision :** NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/77 dated 29.12.2015 as under: Submit justification for suitability of copper scrap for the manufacture of Copper Conductors(Strips/Wires) in view of the following: 1. For manufacture of Copper Conductors (Strips/Wires), E.C. grade Copper is used and, therefore, copper scrap does not appear to be a suitable input for the export product. 2. SION for " Paper covered Copper Conductors(Strips/Wires) " is already fixed at Sl. No. C-252 and "Copper Scrap" is not allowed as an input for the manufacture of this item. The case stands deferred to 09.02.2016.			

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78	**Case No.:47/16/81-ALC2/2015**	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00322/AM16/	RLA File :02/24/040/00119/AM16/	Lic.No/Date:0210206119 08.09.2015	Defer Date:09.02.2016
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/78 dated 29.12.2015 as under: Submit justification for suitability of copper scrap for the manufacture of Copper Conductors(Strips/Wires) in view of the following: 1. For manufacture of Copper Conductors (Strips/Wires), E.C. grade Copper is used and, therefore, copper scrap does not appear to be a suitable input for the export product. 2. SION for " Paper covered Copper Conductors(Strips/Wires) " is already fixed at Sl. No. C-252 and "Copper Scrap" is not allowed as an input for the manufacture of this item. The case stands deferred to 09.02.2016.			

79	**Case No.:11/16/81-ALC2/2015**	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00286/AM16/	RLA File :05/23/040/00238/AM16/	Lic.No/Date:0510395565 09.09.2015	Defer Date:09.02.2016
	Decision : NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

80	**Case No.:13/19/81-ALC2/2015**	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00371/AM16/	RLA File :03/94/040/00338/AM16/	Lic.No/Date:0310798810 10.09.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

81	**Case No.:18/19/81-ALC2/2015**	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:0310798811	Defer

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	:01/81/050/00376/AM16/	:03/94/040/00213/AM16/	10.09.2015	Date:09.02.2016
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:14/16/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00289/AM16/	RLA File :05/23/040/00213/AM16/	Lic.No/Date:0510395589 11.09.2015	Defer Date:09.02.2016
82	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

	Case No.:8/16/81-ALC2/2015	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00283/AM16/	RLA File :03/95/040/00404/AM16/	Lic.No/Date:0310798848 14.09.2015	
83	**Decision :** NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(170)/15-ME dated 17.11.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

	Case No.:36/16/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00311/AM16/	RLA File :03/95/040/00437/AM16/	Lic.No/Date:0310798899 15.09.2015	Defer Date:09.02.2016
84	**Decision :** NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.			

85	**Case No.:38/16/81-ALC2/2015**	Party Name:R.R.KABEL LIMITED,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00313/AM16/	RLA File :03/95/040/00438/AM16/	Lic.No/Date:0310798900 15.09.2015	Defer Date:09.02.2016

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	Decision : NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 09.02.2016.

86	**Case No.:7/19/81-ALC2/2015**	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00365/AM16/	RLA File :13/24/040/00025/AM16/	Lic.No/Date:1310047970 15.09.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

87	**Case No.:12/19/81-ALC2/2015**	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00370/AM16/	RLA File :03/94/040/00475/AM16/	Lic.No/Date:0310799015 22.09.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

88	**Case No.:14/19/81-ALC2/2015**	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00372/AM16/	RLA File :03/94/040/00484/AM16/	Lic.No/Date:0310799016 22.09.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

89	**Case No.:37/19/81-ALC2/2015**	Party Name:GRAVITA INDIA LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

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	Case No.:6/19/81-ALC2/2015	Party Name:SAM ALLOYS PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00364/AM16/	RLA File :03/95/040/00475/AM16/	Lic.No/Date:0310799214 06.10.2015	
90	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/90 dated 29.12.2015 as under: 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 101 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 162.839 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2. 3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 39.56 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2. RA may take suitable consequential action accordingly.			

	Case No.:1/19/81-ALC2/2015	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00359/AM16/	RLA File :04/24/040/00157/AM16/	Lic.No/Date:0410161073 07.10.2015	Defer Date:09.02.2016
91	**Decision :** NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:1/16/81-ALC2/2015	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00276/AM16/	RLA File :32/24/040/00024/AM16/	Lic.No/Date:3210077722 08.10.2015	Defer Date:09.02.2016
92	**Decision :** NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

93	**Case No.:34/19/81-ALC2/2015**	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**

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	HQ File :01/81/050/00392/AM16/	RLA File :03/94/040/00526/AM16/	Lic.No/Date:0310799298 09.10.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/93 dated 29.12.2015 as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 101 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 162.842 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 39.544 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2.

RA may take suitable consequential action accordingly.

94	**Case No.:20/19/81-ALC2/2015**	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00378/AM16/	RLA File :03/95/040/00468/AM16/	Lic.No/Date:0310799370 13.10.2015	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

95	**Case No.:21/19/81-ALC2/2015**	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00379/AM16/	RLA File :03/95/040/00467/AM16/	Lic.No/Date:0310799369 13.10.2015	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

96	**Case No.:26/19/81-ALC2/2015**	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00384/AM16/	RLA File :03/95/040/00413/AM16/	Lic.No/Date:0310799368 13.10.2015	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

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97	**Case No.:27/19/81-ALC2/2015**	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00385/AM16/	RLA File :03/94/040/00504/AM16/	Lic.No/Date:0310799390 13.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

98	**Case No.:28/19/81-ALC2/2015**	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00386/AM16/	RLA File :03/94/040/00509/AM16/	Lic.No/Date:0310799391 13.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

99	**Case No.:16/19/81-ALC2/2015**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00374/AM16/	RLA File :03/95/040/00764/AM15/	Lic.No/Date:0310799403 14.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

100	**Case No.:17/19/81-ALC2/2015**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00375/AM16/	RLA File :03/95/040/00765/AM15/	Lic.No/Date:0310799409 14.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

101	**Case No.:22/19/81-ALC2/2015**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File	RLA File	Lic.No/Date:0310799407	Defer

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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/81/050/00380/AM16/	:03/95/040/00967/AM15/	14.10.2015	Date:09.02.2016

Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

102	**Case No.:23/19/81-ALC2/2015**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00381/AM16/	RLA File :03/95/040/00525/AM15/	Lic.No/Date:0310799411 14.10.2015	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

103	**Case No.:24/19/81-ALC2/2015**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00382/AM16/	RLA File :03/95/040/00526/AM15/	Lic.No/Date:0310799412 14.10.2015	Defer Date:09.02.2016

Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

104	**Case No.:32/19/81-ALC2/2015**	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00390/AM16/	RLA File :05/23/040/00301/AM16/	Lic.No/Date:0510395912 14.10.2015	Defer Date:09.02.2016

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/104 dated 29.12.2015 as under:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Specific use of import item at Sl. No. 5 in the export items and basis for its quantity.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 09.02.2016.

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	Case No.:43/19/81-ALC2/2015	Party Name:PENGUIN PETROLEUM SERVICES PVT.LTD,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00401/AM16/	RLA File :03/95/040/00502/AM16/	Lic.No/Date:0310799408 14.10.2015	Defer Date:09.02.2016
105	**Decision :** NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/105 dated 29.12.2015 as under: 1. Detailed calculation/justification for the wastages with wastages at each stage of manufacturing with complete justification and supported by documentary evidence/samples etc. 2. To clarify reduction in ID of Cold Drawn Seamless Tubes from 4.85" in import item to 4.74" in export item, after Honing. The case stands deferred to 09.02.2016.			

	Case No.:11/19/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00369/AM16/	RLA File :02/24/040/00129/AM16/	Lic.No/Date:0210206235 15.10.2015	Defer Date:09.02.2016
106	**Decision :** NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:15/19/81-ALC2/2015	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00373/AM16/	RLA File :03/95/040/00763/AM15/	Lic.No/Date:0310799449 15.10.2015	Defer Date:09.02.2016
107	**Decision :** NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:44/19/81-ALC2/2015	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00402/AM16/	RLA File :03/94/040/00548/AM16/	Lic.No/Date:0310799518 19.10.2015	
108	**Decision :** NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/108 dated 29.12.2015 as under:			

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	1. Quantity of import item at Sl. No. 1 may be allowed as 202 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1. 2. Quantity of import item at Sl. No. 2 may be allowed as 171.38 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2. 3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 30.923 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2. RA may take suitable consequential action accordingly.

109	**Case No.:2/19/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00360/AM16/	RLA File :09/24/040/00421/AM16/	Lic.No/Date:0910062760 21.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

110	**Case No.:4/19/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00362/AM16/	RLA File :09/24/040/00422/AM16/	Lic.No/Date:0910062759 21.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

111	**Case No.:25/19/81-ALC2/2015**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00383/AM16/	RLA File :03/95/040/00524/AM15/	Lic.No/Date:0310799594 21.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

112	**Case No.:35/19/81-ALC2/2015**	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2015	**Status:Deferred**

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			29.12.2015	
	HQ File :01/81/050/00393/AM16/	RLA File :56/24/040/00032/AM16/	Lic.No/Date:5610004726 23.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:36/19/81-ALC2/2015	Party Name:RSAL STEEL PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
113	HQ File :01/81/050/00394/AM16/	RLA File :56/24/040/00031/AM16/	Lic.No/Date:5610004725 23.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:30/19/81-ALC2/2015	Party Name:DIGI DRIVES P.LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
114	HQ File :01/81/050/00388/AM16/	RLA File :05/23/040/00313/AM16/	Lic.No/Date:0510396014 26.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:33/19/81-ALC2/2015	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00391/AM16/	RLA File :05/24/040/00348/AM16/	Lic.No/Date:0510396025 26.10.2015	
115	**Decision :** NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/115 dated 29.12.2015 as under: 1. Words "WIDTH: 600 mm & above" may be deleted from the description of import item. 2. Quantity of import item may be allowed as applied for i.e. 85000 as 1.10 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

116	**Case No.:29/19/81-ALC2/2015**	Party Name:JSW STEEL COATED PRODUCTS	Meet No/Date:19/81-ALC2/2015	**Status:Deferred**

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		LIMITED,	29.12.2015	
	HQ File :01/81/050/00387/AM16/	RLA File :03/94/040/00566/AM16/	Lic.No/Date:0310799699 27.10.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:31/19/81-ALC2/2015	Party Name:INDCON PROJECTS & EQUIPMENT LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00389/AM16/	RLA File :05/23/040/00322/AM16/	Lic.No/Date:0510396042 28.10.2015	
117	**Decision :** NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/117 dated 29.12.2015 as under: 1. Words "Size 14" NPS x 20" NPS" may be suffixed with the description of export item. 2. Advance Authorization may be ratified as per GN-4 for Engineering products RA may take suitable consequential action accordingly.			

	Case No.:48/16/81-ALC2/2015	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00323/AM16/	RLA File :06/24/040/00029/AM16/	Lic.No/Date:0610038246 30.10.2015	Defer Date:09.02.2016
118	**Decision :** NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Kanpur to forward two sets of application at the earliest. The case stands deferred to 09.02.2016.			

	Case No.:38/19/81-ALC2/2015	Party Name:ELETTROMECCANICA INDIA PRIVATE LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00396/AM16/	RLA File :05/23/040/00311/AM16/	Lic.No/Date:0510396172 02.11.2015	Defer Date:09.02.2016
119	**Decision :** NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

120	**Case No.:3/19/81-ALC2/2015**	Party Name:TOSHIBA TRANSMISSION &	Meet No/Date:19/81-ALC2/2015	**Status:Deferred**

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		DISTRIBUTION SYSTEMS	29.12.2015	
	HQ File :01/81/050/00361/AM16/	RLA File :09/24/040/00463/AM16/	Lic.No/Date:0910062830 03.11.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:5/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
121	HQ File :01/81/050/00363/AM16/	RLA File :09/24/040/00462/AM16/	Lic.No/Date:0910062829 03.11.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

	Case No.:42/19/81-ALC2/2015	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00400/AM16/	RLA File :05/23/040/00272/AM16/	Lic.No/Date:0510396200 03.11.2015	
122	**Decision :** NC decided to ratify the norms of above AA on repeat basis as per firm's Advance Authorization No. 0510392636 dated 31.12.2014 ratified in Norms Committee Meeting No. 8/81 dated 28/07/2015 as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/122 dated 29.12.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

	Case No.:9/19/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
123	HQ File :01/81/050/00367/AM16/	RLA File :02/24/040/00147/AM16/	Lic.No/Date:0210206259 05.11.2015	Defer Date:09.02.2016
	Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 09.02.2016.			

124	**Case No.:19/19/81-ALC2/2015**	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00377/AM16/	RLA File :03/95/040/00521/AM16/	Lic.No/Date:0310800203 10.11.2015	Defer Date:09.02.2016

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Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

125	**Case No.:40/19/81-ALC2/2015**	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Status:Deferred**
	HQ File :01/81/050/00398/AM16/	RLA File :05/23/040/00307/AM16/	Lic.No/Date:0510396319 13.11.2015	Defer Date:09.02.2016

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/125 dated 29.12.2015 as under:

1. Net weight of each Cable.
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 09.02.2016.

126	**Case No.:39/19/81-ALC2/2015**	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00397/AM16/	RLA File :05/24/040/00391/AM16/	Lic.No/Date:0510396357 18.11.2015	

Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/126 dated 29.12.2015 as under:

1. Quantity of import item may be allowed as applied for i.e. 250 MT as 1.10 Kgs./Kg. content in the export product .

RA may take suitable consequential action accordingly.

127	**Case No.:41/19/81-ALC2/2015**	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:19/81-ALC2/2015 29.12.2015	**Approved**
	HQ File :01/81/050/00399/AM16/	RLA File :05/23/040/00354/AM16/	Lic.No/Date:0510396430 26.11.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/127 dated 29.12.2015 as under:

1. Words "containing 160000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)" may be suffixed with the description of export product.

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2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 176000 Kgs. as 1.10 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Offline Agenda M. No. 19/81 dated 29.12.2015

Sl. No. 422	
Case No. AR	M/s Sakshi Impex, Ludhiana.
Meeting No. 19/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 29.12.2015	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION of 100% EOU unit.

Decision : NC observed that MSME has furnished comments while comments of C&PC is still awaited. NC decided to send a reminder to C&PC to furnish comments at the earliest.

The case stands deferred to 09.02.2016.

Sl. No. 423	
Case No. AR	M/s. S.K. Industries
Meeting No. 19/81	F. No. 01/81/162/15/AM16/DES-II .
Dated:- 29.12.2015	KASEZ File No. KASEZ/100%EOU/II/48/95-96/Vol.II/
Subject:-	Fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/423-A/R dated 29.12.2015 as under:

Wastage Norms may be fixed for the EOU as under in terms of para 6.08(e) of Foreign Trade Policy 2015-20, taking clue from SIONs C-562 & C-360/C-361 of Engineering Products.

Export Item		Input Item(s)	
Description	Quantity	Description	Quantity
Bearing Races	1 Kg.	Relevant Alloy Steel Bars or Relevant Steel Tubes/Pipes or Forged Ring of Steel or Relevant Phenolic Tubes (For bearing races	1.30Kgs 1.15 Kgs. 1.23 Kgs. 1.15 Kgs.

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		made from Phenolic tubes)	

RA may take suitable consequential action accordingly.

Sl. No. 424	
Case No. AR	M/s. Hunter Steel Ball Mfg. Company
Meeting No. 19/81	F. No. 01/81/162/14/AM16/DES-II
Dated:- 29.12.2015	KASEZ File No. KASEZ/100%EOU/I/04/2005-06/
Subject:-	Fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 09.02.2016.

Sl. No. 425	
Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 19/81	F.No. 01/86/050/000217/AM02/DES-II
Dated:- 29.12.2015	RA File No. 03/24/042/00104/AM02
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310114303 dated 13.12.2001.

Decision :NC deliberated the comments furnished by DHI vide U.O. No.3(82)/2008/TSW(B)/365 dated 19.10.2015 in which DHI has stated that their earlier comments dated 17.02.2009 still holds good. DHI has further stated that 315 MVA, 3-phase Auto Transformer (Export Product) capacity is substantially higher than the capacity indicated in the existing SION C-155. The Committee desired that DHI may reconsider the case and furnish comments based on the available reply of the company.

The case stands deferred to 09.02.2016.

Sl. No. 426	
Case No. AR	M/s. Krishna Brass Industries
Meeting No. 19/81	F.No. 01/81/050/00165/AM16/DES-II
Dated:- 29.12.2015	KASEZ File No.KASEZ/100%EOU/II/08/2014-15
Subject:-	Fixation of Input-Output Norms in respect of M/s. Krishna Brass Industries, Jamnagar, for manufacturing and export of 1. Brass Ingots/Billets, 2. Brass Bars/Rods/ Solid Sections/ Profiles and 3. Machined Articles/Components/Parts/ Accessories made out of Brass Rods/Bars/Solid Sections/Solid Profiles.

Decision : NC noted that the firm was allowed two weeks time to furnish reply, which is still awaited. NC decided to wait for reply.

The case stands deferred to 09.02.2016.

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Sl. No. 427	
Case No. AR	M/s. Anandsons Overseas Trading Private Limited
Meeting No. 19/81	F.No. 01/81/050/00085/AM15/DES-II
Dated:- 29.12.2015	RA File No. 03/94/040/00827/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0310768920 dated 03.02.2014.

Decision : NC decided to **modify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/427-A/R dated 29.12.2015 as under:

1. Description of export item may be amended as "Electrolytic Copper Strips/ Flats/ Busbars [Size 12 mm to 160 mm(Width) x 3 mm to 40 mm (Thickness)]/ Rods (dia. 11 mm to 70 mm)".
2. Description of import item may be modified as " Copper Cathode/Copper Wire Rod 8 mm".
3. Quantity of import item may be allowed as applied for i.e. 20400 Kgs. as 1.02 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Sl. No. 428	
Case No. AR	M/s. Venture Metal Products P. Limited, Chennai
Meeting No. 19/81	F.No. 01/85/162/448/AM06/DES-II
Dated:- 29.12.2015	MEPZ File No.A/2004/020/EOU-TN
Subject:-	Amendment/Modification of wastage norms for Coffee Filter/Coffee/Tea Kettle/ Pots under 100% EOU.

Decision : NC noted that DIPP Deficiency letter was issued to the company on 26.10.2015 followed by reminder on 30.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 09.02.2016.

Sl. No. 429	
Case No. AR	M/s. Leitwind Shriram Manufacturing Ltd.
Meeting No. 19/81	F.No. 01/81/50/194/AM14/DES.II
Dated:- 29.12.2015	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.

Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 09.02.2016.

Sl. No. 430	
Case No. AR	M/s. Larsen & Toubro Limited
Meeting No. 19/81	F.No. 01/81/050/229/AM14
Dated:- 29.12.2015	RA File No.03/95/040/00228/AM14
Subject:-	Modification of norms in respect of Advance Authorization No. 0310740426

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Udyog Bhawan, New Delhi

	dated 05.07.2013.

Decision : NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 09.02.2016.

Sl. No. 431	
Case No. AR	M/s. Voestalpine VAE VKN India Pvt. Limited
Meeting No. 19/81	F.No. 01/81/050/00458/AM14
Dated:- 29.12.2015	RA File No. 05/24/040/00296/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510371077 dated 14.11.2013.

Decision : The company vide letter dated 16.12.2015 have stated that they have deposited customs duty with interest therein and completed the redemption of the subject AA. The company have also furnished a copy of the redemption letter issued by CLA, Delhi dated 29.04.2015. NC deliberated the facts furnished by the company and decided to **close** the case.

Sl. No. 432	
Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 19/81	F.No. 01/81/050/00108/AM15
Dated:- 29.12.2015	RA File No.03/94/040/00526/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310766733 dated 17.01.2014 of M/s. Crompton Greaves Limited.

Decision : NC noted that DHI Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 09.02.2016.

Sl. No. 433	
Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 19/81	F.No. 01/86/050/000323/AM14
Dated:- 29.12.2015	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.

Decision : NC noted that DHI Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 09.02.2016.

Sl. No. 434

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Case No. AR	M/s. Kotsons Pvt. Limited
Meeting No. 19/81	F.No. 01/81/050/00454/AM14
Dated:- 29.12.2015	RA File No.06/24/040/00032/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0610035619 dated 26.12.2013.

Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 09.02.2016.

Sl. No. 435	
Case No. AR	M/s. Triveni Aeronautics Private Limited
Meeting No. 19/81	F.No.01/81/162/160/AM16
Dated:- 29.12.2015	RA File No.1/43/2008:EOU:CSEZ
Subject:-	Fixation of scrap/wastage norms on regular basis under 100% EOU.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MSME vide U.O. No. 30(163)//15-ME dated 29.10.2015 (copyenclosed).

RA may take suitable consequential action accordingly.

Sl. No. 436	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 19/81	F.No.01/81/50/00087/AM13
Dated:- 29.12.2015	RA File No.05/24/040/00029/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510323261 dated 26.04.2012.

Decision : NC observed that DeitY vide email dated 23.10.2015 has forwarded a copy of the comments furnished on the subject AA vide their U.O. No.W.27/22/2013-IPHW dated 08.07.2013. NC deliberated the comments and felt that the comments contain recommendation for 125 items where as the subject AA contains 58 items. NC decided to get a clarification from DeitY on this issue. As such DeitY was requested to clarify on this issue which is still awaited.

The case stands deferred to 09.02.2016.

Sl. No. 437	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 19/81	F.No. 01/81/050/0078/AM13
Dated:- 29.12.2015	RA File No. 05/24/040/000012/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510323036 dated 26.04.2012.

Decision : NC observed that the case has been referred to DeitY. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

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Sl. No. 438	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 19/81	F.No. 01/81/162/00209/AM16
Dated:- 29.12.2015	RA File No. 37/24/040/00001/AM16
Subject:-	Fixation of norms in respect of advance authorization no. 3710002605 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(25)/2015-TD dated 23.11.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 439	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 19/81	F.No. 01/81/162/00205/AM16
Dated:- 29.12.2015	RA File No. 37/24/040/00002/AM16
Subject:-	Fixation of norms in respect of advance authorization no. 3710002606 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(25)/2015-TD dated 23.11.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 440	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 19/81	F.No. 01/81/162/00207/AM16
Dated:- 29.12.2015	RA File No. 37/24/040/00003/AM16
Subject:-	Fixation of norms in respect of advance authorization no. 3710002607 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(25)/2015-TD dated 23.11.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 441	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 19/81	F.No. 01/81/162/00206/AM16
Dated:- 29.12.2015	RA File No. 37/24/040/00004/AM16
Subject:-	Fixation of norms in respect of advance authorization no. 3710002608 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(25)/2015-TD dated 23.11.2015 (copy enclosed).

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RA may take suitable consequential action accordingly.

Sl. No. 442	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 19/81	F.No. 01/81/162/00208/AM16
Dated:- 29.12.2015	RA File No. 37/24/040/00005/AM16
Subject:-	Fixation of norms in respect of advance authorization no. 3710002609 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision : NC decided to **ratify** the norms of above AA as per written comments of MoS vide U.O. No. 2(25)/2015-TD dated 23.11.2015 (copy enclosed). RA may take suitable consequential action accordingly.	

Sl. No. 443	
Case No. AR	M/s. Supra Quality Exports (India) Private Limited
Meeting No. 19/81	F.No. 01/81/050/00381/AM15/
Dated:- 29.12.2015	RA File No. 03/95/040/00373/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0310787455 dated 31.07.2014.
Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/443-A/R dated 29.12.2015 as under: 1. Quantity of import item at Sl. No. 1 may be allowed as 203.5 Kgs. on net to net content basis in export product at Sl. No. 1, taking clue form SION C-228. 2. Quantity of import item at Sl. No. 2 may be allowed as 1151.7 Kgs. on net to net content basis in export product at Sl. No. 1 . 3. Quantity of import item at Sl. No. 3 may be allowed as 153.7 Kgs. on net to net content basis in export product at Sl. No. 2, taking clue form SION C-228. 4. Quantity of import item at Sl. No. 4 may be allowed as 827.64 Kgs. on net to net content basis in export product at Sl. No. 2 . RA may take suitable consequential action accordingly.	

Sl. No. 444	
Case No. AR	M/s. R.R. Kabel Limited
Meeting No. 19/81	F.No. 01/81/050/00374/AM15/
Dated:- 29.12.2015	RA File No. 03/95/040/00188/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0310786855 dated 15.07.2014.
Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/444-A/R dated 29.12.2015 as under: 1. Following words may be suffixed with the description of export product "1C x 25 Sq. mm- Quantity 39 Kms , 1C x 35 Sq. mm- Quantity 39 Kms,	

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1C x 50 Sq. mm- Quantity 39 Kms,
1C x 70 Sq. mm- Quantity 39 Kms &
1C x 95 Sq. mm- Quantity 24 Kms"

2. Quantity of import item at Sl. No. 1 may be allowed as 82250 Kgs. as 1.01 Kgs./Kg. content in the export products.

3. Quantity of import item at Sl. No. 2 may be allowed as 18205 Kgs. as 1.05 Kgs./Kg. content in the export products

RA may take suitable consequential action accordingly.

Sl. No. 445	
Case No. AR	M/s. R.R. Kabel Limited
Meeting No. 19/81	F.No. 01/81/050/00549/AM15/
Dated:- 29.12.2015	RA File No. 03/95/040/00736/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0310791996 dated 15.12.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/445-A/R dated 29.12.2015 as under:

1. Following words may be suffixed with the description of export product
1C x 10 Sq. mm- Quantity 22 Kms,
1C x 16 Sq. mm- Quantity 32 Kms "
1C x 25 Sq. mm- Quantity 32 Kms ,
1C x 35 Sq. mm- Quantity 21 Kms,
1C x 50 Sq. mm- Quantity 21 Kms,
1C x 70 Sq. mm- Quantity 6 Kms ,
1C x 95 Sq. mm- Quantity 3 Kms ,
1C x 120 Sq. mm- Quantity 2.5 Kms ,
1C x 150 Sq. mm- Quantity 2.5 Kms &
1C x 185 Sq. mm- Quantity 2.5 Kms"

2. Quantity of import item at Sl. No. 1 may be allowed as 43611 Kgs. as 1.01 Kgs./Kg. content in the export products.

3. Quantity of import item at Sl. No. 2 may be allowed as 15509 Kgs. as 1.05 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Sl. No. 446	
Case No. AR	M/s. KEI Industries Limited
Meeting No. 19/81	F.No. 01/81/050/00267/AM15/
Dated:- 29.12.2015	RA File No. 05/23/040/00031/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0510354409 dated 16.05.2013.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/446-A/R dated 29.12.2015 as under:

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1. Words "Voltage rating 0.6/1.0 KV" may be suffixed with the description of export products at Sl. No. 1 to 5 & 12 to 77
2. Words "Voltage rating 450/750 V" may be suffixed with the description of export products at Sl. No.6 to 11.
3. Words " Copper Conductor, PVC insulated & Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 1 to 11.
4. Words " Copper Conductor, XLPE insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 12 to 20.
5. Words " Aluminium Conductor, XLPE insulated & Sheathed, un-armoured" may be suffixed with the description of export product at Sl. No. 21.
6. Words " Aluminium Conductor, XLPE insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 22 to 29.
7. Words " Copper Conductor, XLPE insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 30 to 38.
8. Words " Copper Conductor, PVC insulated, un-armoured" may be suffixed with the description of export products at Sl. No. 39 to 43.
9. Words " Copper Conductor, EPR insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 44 to 47.
10. Words " Copper Conductor, XLPE insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 48 to 77.
11. Net weight of export products may be specified as under:

Sl.No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl.No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)
1	316.1	21	215.9	41	167.4	61	1607.6
2	214.7	22	175	42	955.7	62	546.1
3	365.1	23	223.2	43	507.1	63	777.8
4	458.2	24	301.1	44	161.9	64	1198.4
5	289.8	25	401.1	45	280.9	65	10493.4
6	116.5	26	497.7	46	368.3	66	987.1
7	150.9	27	582.1	47	597.4	67	1595.3
8	142.1	28	950.4	48	140.2	68	2815.9
9	186.8	29	1426.4	49	556.7	69	156.1
10	223.1	30	1263.4	50	780.9	70	213.4
11	310.2	31	1605.6	51	1053.6	71	285.6
12	705.2	32	200.4	52	1393.9	72	192.5
13	617.2	33	316.1	53	1657.1	73	266.5
14	916.4	34	401.6	54	2023.4	74	359.9
15	1372.9	35	530	55	2471.2	75	1387.1
16	548.9	36	744.6	56	3051.7	76	1927.4
17	916.4	37	1016	57	428.7	77	2716.4
18	705.2	38	1274.9	58	616.2		
19	1372.9	39	67.9	59	901		
20	1854.5	40	108.7	60	1193.8		

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12. Quantities of import item at Sl.No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 6 as 150.1 Kgs./KM, 95.5 Kgs./KM, 177.4 Kgs./KM, 232 Kgs./KM, 161.9 Kgs./KM & 40.9 Kgs./KM respectively taking clue from Engineering Tables 4 & 5.
b) For Export products mentioned at Sl. No. 7, 9 & 10 as applied for i.e. 69.7 Kgs./KM, 93 Kgs./KM & 116.2 Kgs./KM respectively taking clue from Engineering Tables 4 & 5.
c) For Export products mentioned at Sl. No. 8 & 11 to 20 as 54 Kgs./KM, 171.1 Kgs./KM, 509.4 Kgs./KM, 406.8 Kgs./KM, 647.7 Kgs./KM, 980.6 Kgs./KM Kgs./KM, 351.9 Kgs./KM, 647.2 Kgs./KM, 509.4 Kgs./KM, 980.6 Kgs./KM & 1386.9 Kgs./KM respectively taking clue from Engineering Tables 4 & 5.
d) For Export products mentioned at Sl. No. 30 to 43, 48 to 64 & 69 to 77 as per Engineering Table 5.
e) For Export products mentioned at Sl. No. 44 to 47 as per Engineering Table 4
f)
g) For Export products mentioned at Sl. No. 65 to 68 as 8876 Kgs./KM, 739.6 Kgs./KM, 1155.7 Kgs./KM & 2310.9 Kgs./KM, respectively after taking clue from Engineering Table 5.

12. Quantity of import item at S.No.2 i.e. Relevant XLPE Insulation Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 12 to 38 & 48 to 77.
13. Quantity of import item at S.No.3 i.e. PVC Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 20 & 22 to 77 .

RA may take suitable consequential action accordingly.

Sl. No. 447	
Case No. AR	M/s. Consolidated Coin Company Private Limited
Meeting No. 19/81	F.No. 01/81/050/00213/AM16/
Dated:- 29.12.2015	RA File No. 05/23/040/00374/AM15/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0510392238 dated 02.12.2014.

Decision : NC decided to **inform** the Company as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/447-A/R dated 29.12.2015 as under:

"Quantities of import items at Sl. No. 1 and 3 have been allowed as 24247 Kgs. and 17504.8 Kgs. respectively and that no change has been made in the composition of these items".

RA may take suitable consequential action accordingly.

Sl. No. 448

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Case No. AR	M/s. Tirupati Plastomatics Private Limited
Meeting No. 19/81	F.No. 01/81/050/00616/AM15/
Dated:- 29.12.2015	RA File No. 13/24/040/00009/AM13/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 1310047786 dated 13.02.2015.

Decision : NC decided to **modify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/448-A/R dated 29.12.2015 as under:

1. Net Weight of export product at Sl. No.2 may be corrected as 176 MT.

RA may take suitable consequential action accordingly.

Sl. No. 449	
Case No. AR	M/s. Tirupati Plastomatics Private Limited
Meeting No. 19/81	F.No. 01/81/050/00617/AM15/
Dated:- 29.12.2015	RA File No. 13/24/040/00008/AM13/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 1310047787 dated 13.02.2015.

Decision : NC decided to **modify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/133/2015-TSW/449-A/R dated 29.12.2015 as under:

1. Net Weight of export product at Sl. No.2 may be corrected as 242.88 MT.

RA may take suitable consequential action accordingly.

Sl. No. 450	
Case No. AR	M/s. Vijai Electricals Limited
Meeting No. 19/81	F.No. 01/81/050/00446/AM09/
Dated:- 29.12.2015	RA File No. 09/24/040/00273/AM09/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910035596 dated 08.10.2008.

Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

Sl. No. 451	
Case No. AR	M/s. Aeron Composite Private Limited
Meeting No. 19/81	F.No. 01/81/050/00354/AM14/
Dated:- 29.12.2015	RA File No. 08/24/040/00273/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0810125072 dated 25.09.2013.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 7(368)/2015-TSW dated 26.11.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

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Sl. No. 452	
Case No. AR	M/s. Megha Engineering & Infrastructures Limited
Meeting No. 19/81	F.No. 01/81/050/00263/AM15/
Dated:- 29.12.2015	RA File No. 09/24/040/00629/AM13/
Subject:-	Fixation of norms in respect of advance authorization no. 0910055693 dated 09.04.2013.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

Sl. No. 453	
Case No. AR	M/s. Theeta Electricals Private Limited
Meeting No. 19/81	F.No. 01/81/050/00655/AM15/
Dated:- 29.12.2015	RA File No. 05/24/040/000421/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0510393077 dated 04.02.2015.

Decision : NC noted that DIPP Deficiency letter was issued to the firm on 02.12.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.

The case stands deferred to 09.02.2016.

Sl. No. 454	
Case No. AR	M/s. Trident Tools Limited
Meeting No. 19/81	F.No. 01/81/050/00010/AM15/
Dated:- 29.12.2015	RA File No. 03/95/040/00815/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310766050 dated 13.01.2014.

Decision : NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. 30(63)/2014-ME dated 17.06.2014 received through email dated 01.12.2015 (copy enclosed).

The case stands deferred to 09.02.2016.

Sl. No. 455	
Case No. AR	M/s. Trident Tools Limited
Meeting No. 19/81	F.No. 01/81/050/00270/AM14/
Dated:- 29.12.2015	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.

Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 456	
Case No. AR	M/s. Crown Corporation Private Limited
Meeting No. 19/81	F.No. 01/81/050/00022/AM16/
Dated:- 29.12.2015	RA File No. 03/94/040/00910/AM15/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0310793127 dated 20.01.2015.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

Sl. No. 457	
Case No. AR	M/s. Diamond Metal Screens (P) Limited
Meeting No. 19/81	F.No. 01/81/050/00379/AM15/
Dated:- 29.12.2015	RA File No. 07/24/040/00184/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710106526 dated 25.08.2014.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

Sl. No. 458	
Case No. AR	M/s. Dynamic Cables Private Limited
Meeting No. 19/81	F.No. 01/81/050/00374/AM13/
Dated:- 29.12.2015	RA File No. 13/24/040/00032/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 1310041433 dated 29.10.2012.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

Sl. No. 459	
Case No. AR	M/s. Guru Rajendra Metalloys India Private Limited
Meeting No. 19/81	F.No. 01/81/050/00097/AM16/
Dated:- 29.12.2015	RA File No. 08/24/040/00009/AM16/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0810135088 dated 23.04.2015.

Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 460	
Case No. AR	M/s. Kotsons Private Limited
Meeting No. 19/81	F.No. 01/81/050/00034/AM16/
Dated:- 29.12.2015	RA File No. 06/24/040/00030/AM15/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0610038100 dated 25.03.2015.

Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

Sl. No. 461	
Case No. AR	M/s. Spray King Agro Equipment Private Limited
Meeting No. 19/81	F.No. 01/81/050/00150/AM16/
Dated:- 29.12.2015	RA File No. 24/24/040/00001/AM16/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 2410041737 dated 04.06.2015.

Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

Sl. No. 462	
Case No. AR	M/s. Vijai Electricals Limited
Meeting No. 19/81	F.No. 01/81/050/00197/AM12/
Dated:- 29.12.2015	RA File No. 09/24/040/00124/AM12/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910047284 dated 24.06.2011.

Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

Sl. No. 463	
Case No. AR	M/s. Jindal Saw Limited
Meeting No. 19/81	F.No. 01/81/050/00651/AM15/
Dated:- 29.12.2015	RA File No. 05/23/040/00477/AM15/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0510392999 dated 28.01.2015.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 09.02.2016.

Sl. No. 464

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
...g Bhawan, New Delhi

Case No. AR	M/s. MC Com Industries (India) Private Limited
Meeting No. 19/81	F.No. 01/81/050/00474/AM13/
Dated:- 29.12.2015	RA File No. 03/95/040/00818/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310721688 dated 22.01.2013.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 09.02.2016.	

Sl. No. 465	
Case No. AR	M/s. MC Com Industries (India) Private Limited
Meeting No. 19/81	F.No. 01/81/050/00074/AM14/
Dated:- 29.12.2015	RA File No. 03/95/040/01053/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310729612 dated 26.03.2013.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 09.02.2016.	

Date:14.01.2016
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015- Case No. 10/13/81 (M/s Havells India Limited) (Advance Authorization No. 0510391348 dated 25.09.2014)

Advance authorization may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs)	Sl. No.	Net Export Weight (Kgs)
1	2251	13	1800	25	1032	37	2294
2	3024	14	5232	26	632	38	2175
3	2579	15	2023	27	376	39	2921
4	7792	16	14285	28	252	40	2032
5	12236	17	2238	29	304	41	194
6	20716	18	1694	30	385	42	219
7	30553	19	5397	31	1136	43	226
8	3018	20	5004	32	485	44	1496
9	20585	21	1385	33	3520	45	802
10	306	22	4398	34	534	46	3159
11	1380	23	10443	35	2198	47	536
12	469	24	18055	36	358	48	558

1. Quantity of import item at Sl. No. 1 viz. Copper Rod/copper Wire Rod (EC Grade) may be allowed as 109583 Kgs. as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 to 48.
2. Quantity of import item at Sl. No.2 viz. XLPE Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 48.
3. Word "Resin" may be suffixed with the description of import item at Sl. No. 3 and quantity of import item No. 3 viz. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 48.
4. Quantity of import item No. 4 viz. Plasticizer(DOP) may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 48.
5. Quantity of import item No. 5 viz. Antimony Trioxide may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 to 48.

Norms committee may take a view

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/11 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29-12-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 10/19/81 (M/s KSH International Pvt. Ltd.) (Advance Authorization No. 0310790736 dated 03.11.2014)

Taking clue from SION at S.No.C-1422, quantities of import items may be allowed as under:

1. Quantity of import item at Sl.No.1 may be allowed as 95826 Kgs. as 1.01 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 688 Kgs..
3. Quantity of import item at Sl. No. 3 may be allowed as 393 Kgs.
4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/13 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

15
29-12-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015- Case No. 8/19/81 (M/s JMW India (P) Limited) (Advance Authorization No. 0510392706 dated 07.01.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 183600 Kgs., as 1.02 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-1184.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 51500 Kgs., as 1.03 Kgs./Kg. content in the export item at Sl. No. 2 taking clue from SIONs C-1184 and C-1189.

Norms committee may take a view.

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/15 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

18
29.12.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Toshiba Transmission & Distribution Systems (I) Pvt. Ltd. for ratification of norm of AA No. 0910061590 Dated 04.02.2015.

Reference: DGFT ID Note No. 01/81/50/16/AM16/DES-II/85 Dated 07.08.2015.

Reference above application it is observed that there is an existing SION C-325 for 3-Phase Aluminium Wound Transformer up-to 100 KVA rating. The firm may therefore be requested to clarify why this norm has not been applied for such export products covered in the authorization. The firm may also be requested to furnish following information:

1. Copy of advance authorization.
2. Working out calculation for input quantity requirement for each export product rating in terms of Sl. No. 11 of SDL relating it to weight of core and windings.

19/81

This issue with the approval of IA(KKT).

2/12/15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.
DHI UO No. 3(65)/2015/TSW(B)/ dated 02.12.2015.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

No. 17(16)/2015-IPHW
Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

16.11.2015

Sub: Application for ratification of norms of Advance Licence No. 1010059021 dated 13.2.2015 issued to FCI OEN Connectors Ltd. Kerala.

Reference is invited to DGFT U.O. No. 01/81/50/AM15/DES-2/151 dated 16.3.2015 seeking comments of DeitY in respect of Advance Authorization No. 1010059021 dated 13.2.2015 issued in favour of M/s. FCI OEN Connectors Ltd. Kerala.

2. In this regard M/s. FCI OEN Connectors Ltd., Kerala vide letter dated 21.10.2015 have intimated that they are not utilizing the said Advance Authorisation and have surrendered the same to the Office of JDGFT, Kochi with the request to close the case. (copy enclosed).

(Asha Nangia)
Director

To

Shri Pradyumna Sahu
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

18 NOV 2015

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Dated: October 21, 2015

To,
The Director,
Department of Electronic & Information Technology,
Ministry of Communication and Information Technology,
Electronics Niketen,
6, C.G.O. Complex,
New Delhi – 110003

Kind Attn.: Ms. Asha Nangia.

Ref: Your Letter dated 01.10.2015 issued from file no.: 17(16)/2015 – IPHW.

Respected Madam,

This is with reference to your letter issued from above mentioned file no. in respect of ratification of norms pertaining to Advance Authorization no. 1010059021 dated 13.02.2015 for export of Connectors against DGFT application sent to you by Sh. Pradyumna Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi w.r.t.DGFT O.M. no. 01/81/50/0015/AM – 16/DES – II/56 dated 10.08.2015.

In your above letter you have directed us to depute Technical Person for discussing details in order to ratify norms.

Madam, in this regard we wish to inform you that we are not utilizing the said Advance Authorization and surrendering the same with the office of JDGFT, Kochi.

We therefore request you to kindly close this case as we are surrendering the said Authorization with the office of JDGFT, Kochi and intimate accordingly to the office of DGFT, Udyog Bhawan, New Delhi.

Thanking you,

Yours faithfully,
For FCI OEN Connectors ltd

R. Ajith Kumar
Manager- Commercial

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Copy to: 1) Sh. Pradyumna Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi – File no.: 01/81/50/0015/AM16/DES-11/56.

2) Office of JDGFT, Kochi – File no.: 10/24/040/00097/AM15

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29.12.15

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(171)/15-ME

Subject: AA No 1310047857 dated 06.05.15 of M/s Gravita India Ltd.

The following needs to be clarified by the unit before norms can be fixed

- Percentage of lead in the import product.
- Detailed technical note on manufacturing process including the relevant flow sheet for Sno 2 of items of export
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing for SNo 2 of items of export.
- Percentage of lead in Sno 2 of items of export.

This issues with the approval of Director (ME) for taking view by NC.

19/81

(KSSodhi)
AD(ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(171)/15-ME dated 17.11.15

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29-12-15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3410041286 dated 10.06.2015 - M/s Vilas Transcore Limited, Vadodra.

DGFT may refer to their UO No 01/81/50/295 /AM-16/DES-II/55 dated 05.11.2015 for ratification of above mentioned Advance Authorization of **M/s Vilas Transcore Limited, Vadodra.**

Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel (prime) coils of relevant grade with wastage of 1.015 Kg/kg against export CRGO Silicon Electrical Steel in slitted form subject to the condition that width of imported coils is more than the respective width of export products.

19/81

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(15)/2015-TW dated 16.11.2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



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29.12.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s JST Stesalit Transformer Pvt. Ltd. for ratification of norm of AA No. 2210015272 Dated 28.07.2015.

Reference: DGFT UO No. 01/81/50/291/AM16/DES-II/255 Dated 05.11.2015.

Reference above application it is observed that firm has not furnished required information prescribed under policy and therefore they may be advised to furnish information as per Sl. No. 3, 4, 5, 8 & 11 of SDL.

17.12.15

(Gajraj Singh)
Sr. Development Officer

19/81

FTDO, DES-II, DGFT.
DHI UO No. 3(213)/2015/TSW(B)/ dated 17.12.2015.

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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 31/16/81 (M/s Montex Glass Fibre Ind. Pvt. Limited) (Advance Authorization No. 0310797800 dated 03.08.2015)

Advance Authorisation may be ratified on repeat basis as under as per their Advance Authorization No. 0310791833 dated 09.12.2014 ratified in NC meeting No. 8/81 dated 28.07.2015:

1. Quantity of export product may also be specified as 365855 Sq. Mtrs. in addition to its weight.
2. Quantity of import item at Sl. No. 1 may be allowed as 40275 Kgs. inclusive of a wastage of 5.30 % .
3. Quantity of import item at Sl. No. 2 may be allowed as 18675 Kgs. (300000 Sq. Mtrs.) inclusive of a wastage of 4.51 %.
4. Quantity of import item at Sl. No. 3 may be allowed within 2% of FOB value of exports.
5. Quantity of import item at Sl. No. 4 may be allowed as 14100 Kgs. on net to net basis as claimed by the firm

Norms committee may take a view

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/46 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29.12.15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No (i) 0310798003 dated 07.08.2015 (ii) 0310798004 dated 07.08.2015, 0310798005 dated 07.08.2015 and 0310798012 dated 07.08.2015 -M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO note No 01/81/50/ 280 /AM-16/DES-2/54 dated 05.11.2015, 01/81/50/ 279 /AM-16/DES-2/59 dated 05.11.2015, 01/81/50/ 282 /AM-16/DES-2/53 dated 05.11.2015 and 01/81/50/ 277 /AM-16/DES-2/60 dated 05.11.2015 for ratification of input-output norm for import of Hot/Cold Rolled Stainless Steel wide Coils against export of cold rolled stainless steel strips/sheets/wide coils of various thicknesses and width by **M/s Phoenix Foils Private Limited, Mumbai for comments/views of the** Ministry of Steel for our comments/views.

In the above connection, it may be noted that import of seconds, surplus, over rolled, ex-stock Cold Rolled Stainless Steel coils, strips cannot be permitted for production of end product under consideration. However, prime quality cold rolled stainless steel strips may be permitted on receipt of the following clarifications of the above mentioned AAs:

(a) Thickness wise and grade wise width of Hot/cold rolled stainless steel coils/strips (Prime) to be imported.

(b) Thickness wise and grade wise width of cold rolled stainless steel coils/sheets/strips to be exported.

19/81

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

ShriP.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TW dated ~~02.02.2015~~

18/11/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29-12-15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No (i) 0310798003 dated 07.08.2015 (ii) 0310798004 dated 07.08.2015, 0310798005 dated 07.08.2015 and 0310798012 dated 07.08.2015 -M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO note No 01/81/50/ 280 /AM-16/DES-2/54 dated 05.11.2015, 01/81/50/ 279 /AM-16/DES-2/59 dated 05.11.2015, 01/81/50/ 282 /AM-16/DES-2/53 dated 05.11.2015 and 01/81/50/ 277 /AM-16/DES-2/60 dated 05.11.2015 for ratification of input-output norm for import of Hot/Cold Rolled Stainless Steel wide Coils against export of cold rolled stainless steel strips/sheets/wide coils of various thicknesses and width by **M/s Phoenix Foils Private Limited, Mumbai for comments/views of the** Ministry of Steel for our comments/views.

In the above connection, it may be noted that import of seconds, surplus, over rolled, ex-stock Cold Rolled Stainless Steel coils, strips cannot be permitted for production of end product under consideration. However, prime quality cold rolled stainless steel strips may be permitted on receipt of the following clarifications of the above mentioned AAs:

(a) Thickness wise and grade wise width of Hot/cold rolled stainless steel coils/strips (Prime) to be imported.

(b) Thickness wise and grade wise width of cold rolled stainless steel coils/sheets/strips to be exported.

19/81

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

ShriP.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TW dated ~~02.02.2015~~ 18/11/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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Udyog Bhawan, New Delhi

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29.12.15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No (i) 0310798003 dated 07.08.2015 (ii) 0310798004 dated 07.08.2015, 0310798005 dated 07.08.2015 and 0310798012 dated 07.08.2015 -M/s Phoenix Foils Private Limited, Mumbai.

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19/81

Bhatnagar

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Ministry of Steel U.O.No. 2(2)/2015-TW dated ~~02.02.2015~~

18/11/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
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Udyog Bhawan, New Delhi

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29-12-15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance License No. Advance Authorization No (i) 0310798003 dated 07.08.2015 (ii) 0310798004 dated 07.08.2015, 0310798005 dated 07.08.2015 and 0310798012 dated 07.08.2015 -M/s Phoenix Foils Private Limited, Mumbai.

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(b) Thickness wise and grade wise width of cold rolled stainless steel coils/sheets/strips to be exported.

19/81

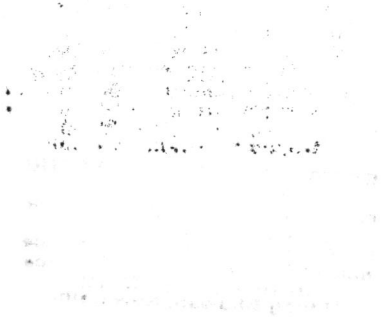
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Ministry of Steel U.O.No. 2(2)/2015-TW dated ~~02.02.2015~~ 18/11/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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Udyog Bhawan, New Delhi



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29-12-15

Govt. of India
Ministry of Micro small & medium Enterprises
Office of the development Commissioner
Mechanical Division

30(173)/15-ME

Subject: AA no. 03107980748 dated 11.08.15 in respect M/s Phoenix Industries pvt Ltd Mumbai

The norms may be fixed as follows:-

- Item of import at Sno 1 may be allowed, as applied, inclusive of 1% wastage.
- Item of import at S.No. 2 may be allowed, as applied, inclusive of NIL wastage.

This issues with the approval of Director (ME) for taking view by NC.

19/81

17/11

(K.S.Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(173)/15-ME dated 17.11.15

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

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29.12.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Seam Industries Ltd. for ratification of norm of AA No. 0310798495 Dated 26.08.2015.

Reference: DGFT UO No. 01/81/50/284/AM16/DES-II/381 Dated 05.11.2015.

Reference above application it is observed that certain essential information has not been furnished along with the application. The firm may therefore be advised to furnish working out calculation for input quantity requirement as per Sl. No. 11 of SDL for each export product separately.

18.12.15

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

19/81

DHI UO No. 3(216)/2015/TSW(B)/ dated 18.12.2015.

प्रद्युम्न साहू/PRADYUMNA SAHU
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प्रद्युम्न साहू/PRADYUMNA SAHU
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Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015- Case No. 10/16/81(M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410160991 dated 04.09.2015)

Advance Authorisation may be ratified as under:

1. Words " namely Burnt Lime Silos/Hydrated Lime Silos/ Absorber/ Process Water Tanks/ Product Silos/ Absorber Support Structures/ Fabric Filter Support Structures/ Product Silo Support Structures containing 1157.96 MT of HR Steel Plates, ERW Steel Pipes and Welded Pipes " may be suffixed with the description of export item.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 1.05 Kgs./Kg. content in export items.
3. Quantities of import items at Sl. No. 2 & 3 put together may be allowed as 23.129 MT.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No.4 & 5 and their quantities may be allowed as 67.499 MT and 44.862 MT respectively as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/75 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29 /12/2015- Case No. 46/16/81 (M/s Eastern Copper Mrg. Co. Pvt. Ltd.) (Advance Authorization No. 0210206118 dated 08.09.2015)

Firm may be asked to submit justification for suitability of copper scrap for the manufacture of Copper Conductors(Strips/Wires) in view of the following:

1. For manufacture of Copper Conductors (Strips/Wires), E.C. grade Copper is used and, therefore, copper scrap does not appear to be a suitable input for the export product.
2. SION for " Paper covered Copper Conductors(Strips/Wires) " is already fixed at Sl. No. C-252 and "Copper Scrap" is not allowed as an input for the manufacture of this item.

Norms committee may take a view

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/77 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29-12-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29 /12/2015- Case No. 47/16/81 (M/s Eastern Copper Mrg. Co. Pvt. Ltd.) (Advance Authorization No. 0210206119 dated 08.09.2015)

Firm may be asked to submit justification for suitability of copper scrap for the manufacture of Copper Conductors(Strips/Wires) in view of the following:

1. For manufacture of Copper Conductors (Strips/Wires), E.C. grade Copper is used and, therefore, copper scrap does not appear to be a suitable input for the export product.
2. SION for " Paper covered Copper Conductors(Strips/Wires) " is already fixed at Sl. No. C-252 and "Copper Scrap" is not allowed as an input for the manufacture of this item.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/78 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

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29.12.15

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(170)/15-ME

Subject: AA no 0310798848 dated 14.09.15 in respect of M/s Oriental Containers Ltd.

As per documents submitted by firm, norms may be fixed as follows

- Relevant size of S.No 1 of items of import may be allowed for 404 MT inclusive of 1% wastage after affecting 50% recovery for scrap.
- Import of S.no 2 & 3 may be allowed @ upto 2% of FOB value on account of being consumables

This issues with the approval of Director (ME) for taking view by NC.

19/11

(K.S.Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(170)/15-ME dated 17.11.2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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28.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 6/19/81 (M/s Sam Alloys Pvt. Limited)
(Advance Authorization No. 0310799214 dated 06.10.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 101 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 162.839 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 39.56 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2.

Norms committee may take a view

29.12.15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/90 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 34/19/81 (M/s A-1 Fence Products Co. Pvt. Limited) (Advance Authorization No. 0310799298 dated 09.10.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 101 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 162.842 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 39.544 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2.

Norms committee may take a view

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/93 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015- Case No. 32/19/81 (M/s Cords Cable Industries Limited) (Advance Authorization No. 0510395912 dated 14.10.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Specific use of import item at Sl. No. 5 in the export items and basis for its quantity.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/104 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015- Case No. 43/19/81 (M/s Penguin Petroleum Services Pvt. Limited) (Advance Authorization No. 0310799408 dated 14.10.2015)

Firm may be asked to submit the following information:

1. Detailed calculation/justification for the wastages with wastages at each stage of manufacturing with complete justification and supported by documentary evidence/samples etc.
2. To clarify reduction in ID of Cold Drawn Seamless Tubes from 4.85" in import item to 4.74" in export item, after Honing.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/105 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 44/19/81 (M/s A-1 Fence Products Co. Pvt. Limited) (Advance Authorization No. 0310799518 dated 19.10.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 202 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 1.
2. Quantity of import item at Sl. No. 2 may be allowed as 171.38 MT as 1.01 Kgs./Kg. content in the export item at Sl. No. 2.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 30.923 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 2.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/108 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 33/19/81 (M/s Shiva Utensils Industries Pvt. Ltd) (Advance Authorization No. 0510396025 dated 26.10.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "WIDTH: 600 mm & above" may be deleted from the description of import item.
2. Quantity of import item may be allowed as applied for i.e. 85000 as 1.10 Kgs./Kg. content in the export product.

Norms committee may take a view

29.12.15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/115 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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Udyog Bhawan, New Delhi

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29-12-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 31/19/81 (M/s Indcon Projects & Equipment Ltd) (Advance Authorization No. 0510396042 dated 28.10.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "Size 14" NPS x 20" NPS" may be suffixed with the description of export item.
2. Advance Authorization may be ratified as per GN-4 for Engineering products

Norms committee may take a view

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/117 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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29-12-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 42/19/81 (M/s Alstrong Enterprises India Pvt. Ltd.) (Advance Authorization No. 0510396200 dated 03.11.2015)

Advance Authorization may be ratified on repeat basis as per firm's Advance Authorization No. **0510392636 dated 31.12.2014** ratified in Norms Committee Meeting No. 8/81 dated 28/07/2015.

Norms Committee may take a view.

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/122 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 40/19/81(M/s KEI Industries Limited) (Advance Authorization No. 0510396319 dated 13.11.2015)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/125 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 39/19/81 (M/s Shiva Utensils Industries Pvt. Ltd) (Advance Authorization No. 0510396357 dated 18.11.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as applied for i.e. 250 MT as 1.10 Kgs./Kg. content in the export product

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/126 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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28.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 41/19/81 (M/s Arjan Impex Pvt. Ltd.) (Advance Authorization No. 0510396430 dated 26.11.2015)

Advance Authorisation may be ratified as under:

1. Words "containing 160000 Kgs. of relevant Magnetic/Non-Magnetic Stainless Steel Circles (201 Grade)" may be suffixed with the description of export product.
2. Words "of relevant thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 176000 Kgs. as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/127 dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-423
28-12-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 423-A/R (M/s S. K. Industries)

Wastage Norms may be fixed for the EOU as under in terms of para 6.08(e) of Foreign Trade Policy 2015-20, taking clue from SIONs C-562 & C-360/C-361 of Engineering Products.

Export Item		Input Item(s)	
Description	**Quantity**	**Description**	**Quantity**
Bearing Races	1 Kg.	Relevant Alloy Steel Bars or Relevant Steel Tubes/Pipes or Forged Ring of Steel or Relevant Phenolic Tubes (For bearing races made from Phenolic tubes)	1.30 Kgs 1.15 Kgs. 1.23 Kgs. 1.15 Kgs.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/423-A/R dated 29 /12/2015

PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-427
29-12-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 427-A/R (M/s Anandsons Overseas Trading Private Limited) (Advance Authorization No. 0310768920 dated 03.02.2014)

Norms may be modified as under:

1. Description of export item may be amended as "Electrolytic Copper Strips/ Flats/ Busbars [Size 12 mm to 160 mm(Width) x 3 mm to 40 mm (Thickness)]/ Rods (dia. 11 mm to 70 mm)".
2. Description of import item may be modified as " Copper Cathode/Copper Wire Rod 8 mm".
3. Quantity of import item may be allowed as applied for i.e. 20400 Kgs. as 1.02 Kgs./Kg. content in the export products.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/427-A/R dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा. निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

01/81/171/448/2014

AR 431
29.12.15

voestalpine VAE VKN India Pvt. Ltd.
(Formerly VAE VKN Industries Pvt. Ltd.)

Registered Office:
24/5, Sri Ram Road, Civil Lines, Delhi - 110 054, India
T : +91/11/23965651, 23832173, 23912338
F : +91/11/23965653
office@vaevkn.com
Works :
42, Milestone, G.T. Road, Bahalgarh - 131 021
District Sonepat (Haryana), India
T : +91/130/2381298, 2380369
F : +91/130/2381698
works@vaevkn.com
www.vaevkn.com

DES II

To

Chairman, NC-II
The Directorate General of Foreign Trade
DES-II Section, Room No. 404, 4th Floor,
Udyog Bhawan, New Delhi-110011

Dated : 16.12.2015

Sub.: Advance Authorization No. 0510371077 dated 14.11.2013

Reference File NO. 01/81/050/00458/AM14/102 DATED 02.12.2015

Dear Sir,

With reference to your letter dated 02.12.2015, Due to cancellation of export order, we hereby confirm that we have already deposited the custom duty with interest and get the redemption of the above said Authorization from the office of the Additional DGFT, CLA, New Delhi.

We are attaching herewith the copy of Redemption letter issued from the office of the Additional DGFT, CLA, New Delhi, for your reference.

19/81

We hope you will find the same in order to close this issue.

Thanking you,

Yours faithfully,

For voestalpine VAE VKN India Private Limited

Authorized Signatory

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Dir. Gen. of Foreign Trade
21 DEC 2015
आर एंड आई/R. & I.
Dy. No.

Encl : As Above

CC: 1. Shri Gajraj Singh, Sr. Development Officer, Department Of Heavy Industry, Udyog Bhawan , New Delhi-110011.

2. Shri Pradyumna Sahu, Foreign Trade Development officer, DES-II Section, Room No. 404,th floor, Udyog Bhawan, New Delhi-110011

voestalpine
ONE STEP AHEAD

Government of India
Ministry of Commerce and Industry
O/o Additional Director General of Foreign Trade
Central Licensing Area, `A` Wing I.P. Bhavan, I.P. Estate New Delhi Delhi -110002

REDEMPTION LETTER

1146324
30/4/15

TO,
M/s VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY
KNOWN AS VAE VKN INDUS. PVT. LTD.)
24/5 SRI RAM ROAD CIVIL LINES
DELHI ,-110054

SUBJECT: REDEMPTION LETTER in respect of Advance Authorisation NO. 0510371077 DATED : 14.11.2013

This REDEMPTION Sheet is issued against the Authorisation No : 0510371077 Dated : 14.11.2013 issued by this office. The Custom Authorities and Licencee are requested not to make any endorsement on this Sheet.

The FOB Value of Licence fixed/realised to be read as Rs. 10,586,287.00 / 0.00 and Foreign Currency as. 123,527.26 / 0.00 (EURO)

The CIF Value of Licence Issued/Utilised to be read as Rs. 2,137,551.68 / 2,127,562.84 and Foreign Currency as. 24,942.26 / 24,942.12 (EURO)

Export Obligation met in full value as well as in quantity term, in proprotion to import made. Consequently, the case has been redeemed in terms of Para 4.26 of Handbook of Procedures 2004-09

This EO Discharge/Redemption Certificate is issued without prejudice and will not preclude Custom Authority to take action against the licencee at any stage, in case any sort of misdeclaration, misrepresentation or misuse of the scheme is noticed.

(i) Redemption & regularization made under Para 4.26 & 4.28 of HBP as the firms has deposited Custom Duty + interest of Rs.619980/- & Rs. 115877/- vide TR-6 challan No. 29 & 233 both dtd. 05.12.2014 towards excess import Qty. of 27.111MT against item No.1 . Custom authority may verify at their end.

Bhattacharya

Place:New Delhi (CHANCHAL BHATTACHARYA)
Date:29.04.2015 Foreign Trade Development Officer

ADDITIONAL SHEET ATTACHED TO Authorisation No. 0510371077 DATED : 14.11.2013 FOR REDEMPTION (Issued from File Number : 05/24/040/00296/AM14/ Dated : 13.11.2013)

Issued from File Number 05/24/165/00452/AM15/ dated 14.11.2013

Copy To : 1. Commissioner customs, (INBOM1) Bombay Sea

2. The Joint Secretary (DBK), Department of Revenue, Ministry of finance, Jeewan Deep Building, New Delhi -110001.

Place:New Delhi (CHANCHAL BHATTACHARYA)
Date:29.04.2015 Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-435
29.12.15

02-327
27.11.15

Office of the Development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(163)/15-ME

Subject: 100% EOU- M/s Triveni Aeronautics Pvt Ltd

The firm is exporting commercial aircraft parts. MSME-DI Bangalore has inspected the manufacturing process of the firm and sent a detailed report of the wastages involved.

The wastage may be fixed as per recommendation of MSME-DI Bangalore.

This issues with the approval of Director (ME) for taking view by NC.

29/10

(K.S. Sodhi)
AD (ME)

16/1
19/81

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(163)/15-ME dated 29.10.15

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-438
29.12.15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 3710002605 dated 13.10.2015, 3710002606 dated 13.10.2015, 3710002607 dated 13.10.2015, 3710002608 dated 13.10.2015 and 3710002609 dated 13.10.2015 - M/s Gallantt Metal Limited Kutch.

DGFT may refer to their UO No 01/81/162/209/AM-16/DES-2/382, 383, 384, 385& 386 dated 06.11.2015 whereby forwarded the applications of M/s Gallantt Metal Limited Kutch for ratification of Advance Authorization for for import of 5575 MT Non Alloy Steel Scrap against export of 5000 MT Non Ally Steel Bars.

Ministry of Steel recommends the import 1111 Kg Non Alloy Steel Scrap against export of 1000 Kg Non Alloy Steel Bars and Rods through Induction Furnace Route taking a clue from from Standard Input-Output Norm at Sl No C-514 in Handbook of Procedure Vol-II.

19/81

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(25)/2015-TD dated 23.11.2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-439
29-12-15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 3710002605 dated 13.10.2015, 3710002606 dated 13.10.2015, 3710002607 dated 13.10.2015, 3710002608 dated 13.10.2015 and 3710002609 dated 13.10.2015 - M/s Gallantt Metal Limited Kutch.

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Ministry of Steel recommends the import 1111 Kg Non Alloy Steel Scrap against export of 1000 Kg Non Alloy Steel Bars and Rods through Induction Furnace Route taking a clue from from Standard Input-Output Norm at Sl No C-514 in Handbook of Procedure Vol-II.

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(25)/2015-TD dated 23.11.2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

AR-4440
29.12.15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 3710002605 dated 13.10.2015, 3710002606 dated 13.10.2015, 3710002607 dated 13.10.2015, 3710002608 dated 13.10.2015 and 3710002609 dated 13.10.2015 - M/s Gallantt Metal Limited Kutch.

DGFT may refer to their UO No 01/81/162/209/AM-16/DES-2/382, 383, 384, 385& 386 dated 06.11.2015 whereby forwarded the applications of M/s Gallantt Metal Limited Kutch for ratification of Advance Authorization for for import of 5575 MT Non Alloy Steel Scrap against export of 5000 MT Non Ally Steel Bars.

Ministry of Steel recommends the import 1111 Kg Non Alloy Steel Scrap against export of 1000 Kg Non Alloy Steel Bars and Rods through Induction Furnace Route taking a clue from from Standard Input-Output Norm at Sl No C-514 in Handbook of Procedure Vol-II.

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(25)/2015-TD dated 23.11.2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-441
29.12.15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 3710002605 dated 13.10.2015, 3710002606 dated 13.10.2015, 3710002607 dated 13.10.2015, 3710002608 dated 13.10.2015 and 3710002609 dated 13.10.2015 - M/s Gallantt Metal Limited Kutch.

DGFT may refer to their UO No 01/81/162/209/AM-16/DES-2/382, 383, 384, 385& 386 dated 06.11.2015 whereby forwarded the applications of M/s Gallantt Metal Limited Kutch for ratification of Advance Authorization for for import of 5575 MT Non Alloy Steel Scrap against export of 5000 MT Non Ally Steel Bars.

Ministry of Steel recommends the import 1111 Kg Non Alloy Steel Scrap against export of 1000 Kg Non Alloy Steel Bars and Rods through Induction Furnace Route taking a clue from from Standard Input-Output Norm at Sl No C-514 in Handbook of Procedure Vol-II.

19/151

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(25)/2015-TD dated 23.11.2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-442
29.12.15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of Advance Authorization No 3710002605 dated 13.10.2015, 3710002606 dated 13.10.2015, 3710002607 dated 13.10.2015, 3710002608 dated 13.10.2015 and 3710002609 dated 13.10.2015 - M/s Gallantt Metal Limited Kutch.

DGFT may refer to their UO No 01/81/162/209/AM-16/DES-2/382, 383, 384, 385& 386 dated 06.11.2015 whereby forwarded the applications of M/s Gallantt Metal Limited Kutch for ratification of Advance Authorization for for import of 5575 MT Non Alloy Steel Scrap against export of 5000 MT Non Ally Steel Bars.

Ministry of Steel recommends the import 1111 Kg Non Alloy Steel Scrap against export of 1000 Kg Non Alloy Steel Bars and Rods through Induction Furnace Route taking a clue from from Standard Input-Output Norm at Sl No C-514 in Handbook of Procedure Vol-II.

Bhatnagar

(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(25)/2015-TD dated 23.11.2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-443
29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 443-A/R (M/s Supra Quality Exports (India) Pvt. Ltd.) (Advance Authorization No. 0310787455 dated 31.07.2014)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 203.5 Kgs. on net to net content basis in export product at Sl. No. 1, taking clue form SION C-228.
2. Quantity of import item at Sl. No. 2 may be allowed as 1151.7 Kgs. on net to net content basis in export product at Sl. No. 1 .
3. Quantity of import item at Sl. No. 3 may be allowed as 153.7 Kgs. on net to net content basis in export product at Sl. No. 2, taking clue form SION C-228.
4. Quantity of import item at Sl. No. 4 may be allowed as 827.64 Kgs. on net to net content basis in export product at Sl. No. 2 .

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/443-A/R dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-444
29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 444-A/R (M/s R. R. Kabel Limited) (Advance Authorization No. 0310727315 dated 07.03.2013)

Advance Authorisation may be ratified as under:

1. Following words may be suffixed with the description of export product
"1C x 25 Sq. mm- Quantity 39 Kms ,
1C x 35 Sq. mm- Quantity 39 Kms,
1C x 50 Sq. mm- Quantity 39 Kms,
1C x 70 Sq. mm- Quantity 39 Kms &
1C x 95 Sq. mm- Quantity 24 Kms"

2. Quantity of import item at Sl. No. 1 may be allowed as 82250 Kgs. as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No. 2 may be allowed as 18205 Kgs. as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/444-A/R dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-445
29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 445-A/R (M/s R. R. Kabel Limited) (Advance Authorization No. 0310791996 dated 15.12.2014)

Advance Authorisation may be ratified as under:

1. Following words may be suffixed with the description of export product
   1C x 10 Sq. mm- Quantity 22 Kms,
   1C x 16 Sq. mm- Quantity 32 Kms "
   1C x 25 Sq. mm- Quantity 32 Kms ,
   1C x 35 Sq. mm- Quantity 21 Kms,
   1C x 50 Sq. mm- Quantity 21 Kms,
   1C x 70 Sq. mm- Quantity 6 Kms ,
   1C x 95 Sq. mm- Quantity 3 Kms ,
   1C x 120 Sq. mm- Quantity 2.5 Kms ,
   1C x 150 Sq. mm- Quantity 2.5 Kms &
   1C x 185 Sq. mm- Quantity 2.5 Kms"
2. Quantity of import item at Sl. No. 1 may be allowed as 43611 Kgs. as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No. 2 may be allowed as 15509 Kgs. as 1.05 Kgs./Kg. content in the export products.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/445-A/R dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-446
29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 446-A/R (M/s KEI Industries Ltd.) (Advance Authorization No. 0510354409 dated 16.05.2013)

Advance Authorisation may be ratified as under:

1. Words "Voltage rating 0.6/1.0 KV" may be suffixed with the description of export products at Sl. No. 1 to 5 & 12 to 77
2. Words "Voltage rating 450/750 V" may be suffixed with the description of export products at Sl. No.6 to 11.
3. Words " Copper Conductor, PVC insulated & Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 1 to 11.
4. Words " Copper Conductor, XLPE insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 12 to 20.
5. Words " Aluminium Conductor, XLPE insulated & Sheathed, un-armoured" may be suffixed with the description of export product at Sl. No. 21.
6. Words " Aluminium Conductor, XLPE insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 22 to 29.
7. Words " Copper Conductor, XLPE insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 30 to 38.
8. Words " Copper Conductor, PVC insulated, un-armoured" may be suffixed with the description of export products at Sl. No. 39 to 43.
9. Words " Copper Conductor, EPR insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 44 to 47.
10. Words " Copper Conductor, XLPE insulated ,PVC Sheathed, un-armoured" may be suffixed with the description of export products at Sl. No. 48 to 77.
11. Net weight of export products may be specified as under:

Sl.No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)	Sl.No.	Net Export Weight (Kgs./Km.)	Sl. No.	Net Export Weight (Kgs./Km.)
1	316.1	21	215.9	41	167.4	61	1607.6
2	214.7	22	175	42	955.7	62	546.1
3	365.1	23	223.2	43	507.1	63	777.8
4	458.2	24	301.1	44	161.9	64	1198.4
5	289.8	25	401.1	45	280.9	65	10493.4
6	116.5	26	497.7	46	368.3	66	987.1
7	150.9	27	582.1	47	597.4	67	1595.3
8	142.1	28	950.4	48	140.2	68	2815.9
9	186.8	29	1426.4	49	556.7	69	156.1
10	223.1	30	1263.4	50	780.9	70	213.4
11	310.2	31	1605.6	51	1053.6	71	285.6
12	705.2	32	200.4	52	1393.9	72	192.5
13	617.2	33	316.1	53	1657.1	73	266.5
14	916.4	34	401.6	54	2023.4	74	359.9

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15	1372.9	35	530	55	2471.2	75	1387.1
16	548.9	36	744.6	56	3051.7	76	1927.4
17	916.4	37	1016	57	428.7	77	2716.4
18	705.2	38	1274.9	58	616.2		
19	1372.9	39	67.9	59	901		
20	1854.5	40	108.7	60	1193.8		

12. Quantities of import item at Sl.No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:

a) For Export products mentioned at Sl. No. 1 to 6 as 150.1 Kgs./KM, 95.5 Kgs./KM, 177.4 Kgs./KM, 232 Kgs./KM, 161.9 Kgs./KM & 40.9 Kgs./KM respectively taking clue from Engineering Tables 4 & 5.
b) For Export products mentioned at Sl. No. 7, 9 & 10 as applied for i.e. 69.7 Kgs./KM, 93 Kgs./KM & 116.2 Kgs./KM respectively taking clue from Engineering Tables 4 & 5.
c) For Export products mentioned at Sl. No. 8 & 11 to 20 as 54 Kgs./KM, 171.1 Kgs./KM, 509.4 Kgs./KM, 406.8 Kgs./KM, 647.7 Kgs./KM, 980.6 Kgs./KM Kgs./KM, 351.9 Kgs./KM, 647.2 Kgs./KM, 509.4 Kgs./KM, 980.6 Kgs./KM & 1386.9 Kgs./KM respectively taking clue from Engineering Tables 4 & 5.
d) For Export products mentioned at Sl. No. 30 to 43, 48 to 64 & 69 to 77 as per Engineering Table 5.
e) For Export products mentioned at Sl. No. 44 to 47 as per Engineering Table 4
f)
g) For Export products mentioned at Sl. No. 65 to 68 as 8876 Kgs./KM, 739.6 Kgs./KM, 1155.7 Kgs./KM & 2310.9 Kgs./KM, respectively after taking clue from Engineering Table 5.

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12. Quantity of import item at S.No.2 i.e. Relevant XLPE Insulation Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 12 to 38 & 48 to 77.
13. Quantity of import item at S.No.3 i.e. PVC Compound may be allowed as 1.05 kgs./kg content in the Export products at Sl. No. 1 to 20 & 22 to 77 .

Norms committee may take a view

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/446-A/R dated 29 /12/2015

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AR-447
29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 447-A/R (M/s Consolidated Coin Company Pvt. Limited) (Advance Authorization No. 0510392238 dated 02.12.2014)

Firm may be clarified as under:

1. Quantities of import items at Sl. No. 1 and 3 have been allowed as 24247 Kgs. and 17504.8 Kgs. respectively and that no change has been made in the composition of these items.

Norms committee may take a view

29/12/15

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/447-A/R dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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AR-448
29.12.15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 448-A/R (M/s Tirupati Plastomatics Pvt. Limited) (Advance Authorization No. 1310047786 dated 13.02.2015)

Norms may be modified as under:

1. Net Weight of export product at Sl. No.2 may be corrected as 176 MT.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/448-A/R dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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AR-449
29-12-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 29/12/2015 - Case No. 449-A/R (M/s Tirupati Plastomatics Pvt. Limited) (Advance Authorization No. 1310047787 dated 13.02.2015)

Norms may be modified as under:

1. Net Weight of export product at Sl. No.2 may be corrected as 242.88 MT.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II
DIPP No. 12/133/2015-TSW/449-A/R dated 29 /12/2015

प्रद्युम्न साहू/PRADYUMNA SAHU
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AR-451
29-12-15

No.7/368/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject: Advance Authorization for the export of FRP / GRP- Pultruded Cable Tray - M/s. Aeron Composite Pvt. Ltd.

Ref: DGFT UO. No.01/81/50/354/AM-14/ DES-2

Adv Auth No. 0810125072 dt. 25-09-2013

Vide letter dated 08-08-2014, the firm has given their reply. In the past for the export of same item, norms were recommended on dated 19-08-2014, taking cue from SION A 1037. Accordingly, in this case also 5% wastage is allowed for the raw material - E-Glass Direct Roving - used in the export products as under:-

Export item : FRP/ GRP Pultruded Cable Tray

Quantity : 7000 Kg

Import item :

S.No.	Item description	Quantity recommended
1	E-Glass Direct Roving 4800 TEX -386 T	1.05 Kg / Kg content contain in export item

This has the approval of T A (B)

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(NAND LAL)
Consultant
26-11-2015

19/81

Shri Haradhan Das
FTDO, DES-2
DGFT

Copy to :- Shri S.K. Jain, Development Officer, DIPP

AR-454
29.12.15

Subject: **AA 0310766050 dated 13.1.2014 of M/s Trident Tools Limited.** Date: 12/01/15 11:45 AM
To: nc2.dgft@nic.in From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(63)/2014-ME

Subject: Fixation of adhoc input output norms for export of HSS bimetal strip against advance authorization bearing no 0310766050 dated 13.1.2014 of M/s Trident Tools Limited.

DGFT has forwarded application for fixation of adhoc input output norms vide ID note no 01/81/50/10AM15/DES-II/23 dated 22.5.14 for fixation of norms in respect of subject export product .

The following information is needed before norms can be fixed:-

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, **wastages claimed at each stage of manufacturing** with complete justification and supported by documentary evidence/drawing.

19/81

- Detailed technical note on manufacturing process including the relevant flow sheet

This issues with the approval of Director (ME) for taking view by NC.

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(K.S. Sodhi)

AD (ME)

Sh Hardhan Das, FTDO, DGFT, Udhyog Bhawan, New Delhi

O/o DC, MSME UO No 30(63)/2014-ME dated 17/06 /2014